

State vs Tarsem Singh

FIR No.145/2019

PS Crime Branch

14.06.2020

Present : Ld. APP for the state through Video Conferencing using CISCO WEBEX.

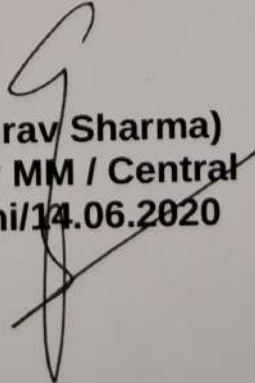
Sh. Yashaswi S. K. Chocksey, Ld. Counsel for the accused / applicant, through Video Conferencing using CISCO WEBEX.

IO absent.

In terms of previous order passed by Ld. Duty MM dt.08.06.2020, the present bail application was taken up today. However, neither the IO has joined electronically, nor a reply has been filed, either physically or by mail for the bail application under consideration. Considering the same, the IO concerned is hereby directed to file such reply on or before the next date of hearing.

At this stage, Ld. counsel for the accused applicant seeks an adjournment. Heard. Allowed.

Re-list in the above mentioned terms on 17.06.2020 before Ld. Duty MM. The order be also uploaded on District Courts Website as per rules.


(Gaurav Sharma)
Duty MM / Central
Delhi/14.06.2020